

(2020) 10 SHI CK 0228

In the High Court Of Himachal Pradesh

Case No : Execution Petition (T) No. 434 Of 2020

Kartar Chand

APPELLANT

Vs

Himachal Road Transport Corporation And Another

RESPONDENT

Date of Decision : 30-10-2020

Acts Referred:

Himachal Pradesh (Original Side) Rules, 1997 — Rule 16

Citation : (2020) 10 SHI CK 0228

Hon'ble Judges : Sandeep Sharma, J

Bench : Single Bench

Advocate : Hemant Kumar Thakur, Shubh Mahajan

Final Decision : Disposed Of

Judgement

Sandeep Sharma, J

1. By way of instant petition filed under Rule 16 (1) of HP High Court Original Side Rules, 1997, prayer has been made for the execution of order dated 13.11.2018 passed by erstwhile Himachal Pradesh Administrative Tribunal in OA No. 6065 of 2018 titled Kartar Chand vs. Himachal Road Transport Corporation and another, whereby learned Tribunal, having taken note of the statement made by learned Counsel appearing for the petitioner that his case is squarely covered by judgment dated 17.7.2014 rendered by this Court in CWP No. 3050/2014, Nek Ram vs. State of Himachal Pradesh and others, disposed of the Original Application with a direction to the respondents to extend benefit of aforesaid judgment to the petitioner within two months, subject to his being similarly situate person. Since no action came to be taken in the matter after lapse of considerable period, petitioner has filed the instant petition for execution of order in question.

2. Ms. Shubh Mahajan, learned Counsel appearing for the respondent, states that though she has every reason to believe that by now order in question must have been complied with but if not, same would be complied within six weeks.

3. Consequently, in view of statement made by learned counsel for the respondents, this Court sees no reason to keep the present petition alive and same is disposed of with a direction to the respondents to comply with order in question within a period of six weeks, failing which petitioner would be at liberty to get the present petition revived, so that appropriate steps towards execution of the order in question are taken. Petition stands disposed of in above terms.